

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/1012/2019

Date of order: 29.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Aloke Kumar De
Vs.
M/o Defence

For the Applicant : Mr. P. C. Das, Counsel

For the Respondents : Mr. B.B. Chatterjee, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. Counsel for both the parties.

2. The applicant seems to be aggrieved with the transfer order dated 27.07.2017 whereby and whereunder he has been transferred from Ichapur to Chennai but he has not preferred any representation till date whereas he is claiming exemption from the transfer citing posting/transfer policy in respect of Group 'B' gazetted etc. dated 10.02.2017, in terms of which official having 03 years or less service for superannuation, will be exempted from rotational transfer.

3. Since departmental remedies have not been exhausted, we dispose of the present OA with liberty to the applicant to prefer a comprehensive representation to the appropriate authority within a period of one week from the date of receipt of copy of this order. In

the event such representation is preferred within the time period, as specified, it shall be duly considered by the respondents authority, in accordance with transfer policy supra and the order passed by the Principal Bench of this Tribunal in OA. 2791/2017 pronounced on 17.12.2018, a copy whereof shall be supplied to the respondents along with the representation to be preferred.

3. An appropriate order shall be issued within 30 days from the date of receipt of copy of the representation, or the said representation.

4. Till such time the applicant shall not be released, if not already released.

5. OA is accordingly disposed of. No costs.

6. Parties are given liberty to communicate the gist of the order to the department.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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